

**THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR  
ORDER SHEET**

APPLICATION NO.: \_\_\_\_\_

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p><u>02.11.2006</u></p> <p><u>OA 207/206</u></p> <p>Mr. P.P. Mathur, counsel for applicant. Mr. V.S. Gurjar, counsel for official respondents. Mr. Shiv Shankar, counsel for private respondents.</p> <p>Learned counsel for the applicant submits that in view of the order dated 11.05.2006 (Annexure A/1) whereby five posts of UDCs have been kept vacant, subject to the decision to be rendered in the OAs Nos. 01/2006 and 02/2006 filed by certain persons in Jodhpur Bench, the applicant does not want to press this OA.</p> <p>In view of the submissions made by the learned counsel for the applicant, the present OA is dismissed as withdrawn. It is made clear that we have not given any findings on the merit of the case and it will be open to the applicant to agitate the matter again in case he is aggrieved by any action to be taken by the respondents.</p> <p><i>(Signature)</i> (J.P. SHUKLA) MEMBER (A)</p> <p><i>(Signature)</i> (M.L. CHAUHAN) MEMBER (J)</p> <p>ahq</p> <p><i>(Handwritten notes and signatures on the left margin)</i></p>